

(d) STATE	QUANTITY PROCURED (LAKH TONNES)
Haryana	19.79
Punjab	56.04
Rajasthan	1.06
Uttar Pradesh	10.71
Total	87.60

Import of Edible Oils

1353. SHRI BALWANT SINGH RAMMOOWALIA : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government propose to import edible oils inspite of the availability of edible oils in sufficient quantity in the country; and

(b) if so, the quantity of edible oils likely to be imported, the foreign exchange to be spent and countries of import?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM): (a) and (b). The availability of the indigenous oil in the market has improved considerably. However, the indigenous production of oil is not likely to meet the entire demand of oil in the country. The quantity of oil to be imported during the oil year 1988-89 is being reviewed constantly, keeping in view various factors such as gap between demand and supply, international prices and other related factors.

[English]

Application of Consumer Protection Act for the Services rendered by Government Department/Public Undertakings

1354. PROF. NARAIN CHAND PARASHAR : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether some Government Departments/Public Undertakings are trying to avoid the application of the Consumer Protection Act, 1986 for the services rendered by them and the depriving the consumers of the benefit of this important legislation;

(b) if so, the steps taken to ensure that all the services rendered by the departments of the Government or Public Undertakings are covered by the provisions of this Act; and

(c) the names of Ministries/Departments and Public Undertakings against which complaints have been received by the National/States Commission/Councils for consumers protection, and the details of complaints so received ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM): (a) and (b). Recently, Department of Telecommunication has issued instructions to its field units stating that the telephone services are exempted from the purview of Consumer Protection Act, 1986. The matter is under consideration of Ministry of Law and Justice.

(c) Several complaints have been field in the National Commission, State Commission and District Forums against Ministries/Departments and Public Sector Undertakings such as Railways, Banks, Electricity Boards, Telephone, Municipal Corporations etc. relating to defective services.